

Central Administrative Tribunal, Principal Bench

Original Application No.2286 of 2001

New Delhi, this the 11th day of March, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

(10)

Tarsem Lal Verma
Photographic Officer, AFFPD
Ministry of Defence,
Delhi-11

- Applicant

(Appeared in person)

Versus

1. Union of India thro' Secretary
Ministry of Defence, South Block,
New Delhi-11

- Respondent

(By Advocate: Shri S.M. Arif)

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

By the present OA, applicant has claimed confirmation in service at the end of his period of probation. However in disciplinary proceedings conducted against him, a penalty of dismissal from service has already been issued against him by an order passed on 8.11.2001. In the circumstances, there can arise no question of his being granted confirmation at the end of the period of his probation, as claimed herein. Present OA, in the circumstances, is dismissed. No order as to costs.



(S.A.T. Rizvi)
Member (A)

/dkm/



(Ashok Agarwal)
Chairman